

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP NO. 83(ND) 2016

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

NAME OF THE COMPANY: Khanna Traders & Ors Vs. Scholar Publishing
House Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397/398

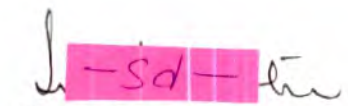
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s) :	Mr. Ankur Sood, Advocate Mr. Uday Bedi, Advocate Ms. Romila Mandal, Advocate		
	For the Respondent (s) :	Mr. P. Nagesh, Advocate Mr. Chirag Jamwal, Advocate Mr. Ajay Upadhyay, Advocate		

ORDER

The matter is part heard. Liberty is granted to the Respondent to place on record the title deeds alleged to be in the personal name of Respondent No.2.

To come up on 25th October, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)